

BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

Original Application No. 30 of 2025 (SZ)

In the matter of:

Mallai Water Bodies Protection &
Preservation Association,
Mahabalipuram.

... Applicant(s)

Versus

Union of India,
Represented by its Secretary to Government,
MOEF, New Delhi and ors.

...Respondent(s)

INDEX

| S. No. | Date | Description | Page No. |
|---------------|-------------|--|-----------------|
| 1 | 24.11.2025 | Status Report filed by the 3 rd respondent- The district Collector, Chengalpattu. | 3-5 |

(Note: The page numbers are at the top centre of every page)



Through

Dr. D. Shanmuganathan

Standing Counsel of Government of Tamil Nadu

National Green Tribunal

Southern Zone, Chennai

DATE:22.01.2026

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
Original Application No. 30 of 2025 (SZ)**

IN THE MATTER OF:

Mallai Water Bodies Protection & Preservation Association,
Represented by its Secretary,
Mr.V.Kittu,
Having office at
No.80, AnnalAmbedkar Street,
Mahabalipuram - 603 104.

...Applicant(s)

Versus

1 Union of India

Represented by its Secretary to Government,
Ministry of Environment, Government of India,
ParyavaranBhavan, New Delhi - 110003.
E-mail: mefcc@gov.in | Ph: 011-20819220

2 National Highways Authority of India

Represented by its Project Director,
No. D P 34, Sri Towers, South Phase, 3rd Floor,
Guindy, Chennai, Tamil Nadu - 600032.
E-mail: fistinhai.org | Ph: +91-11-25074100

3 The Collector of Chengalpattu District

District Collector Office,
Grand Southern Trunk Road, Chengalpattu, Venbakkam,
Tamil Nadu - 603111.
E-mail: coilr-cpt@nic.in | Ph: 044-27427412

4 The Project Director, NHAI

No. 41/8A, 2/285, 2nd Floor,
Velachery-Tambaram Main Road,


**DISTRICT COLLECTOR
CHENGALPATTU**

Santhoshapuram, Medavakkam,
Chengalpattu District – 600073.

E-mail: pluchengalpattu@inhal.org | Ph: +91-44-22780159

5 State of Tamil Nadu

Represented by its Secretary,
Public Works Department,
PWD Estate, KamarajarSalai, Chepauk,
Chennai – 600005.
E-mail: cs@tn.gov.in | Ph: 044-25671555

6 Water Resources Department

Represented by the Chief Engineer,
Chennai Region,
PWD Estate, KamarajarSalai, Chepauk,
Chennai – 600005.
E-mail: wrdsec@tn.gov.in | Ph: 044-25671644

7 Mamallapuram Town Panchayat

Represented by its Chairman,
JSCV+7RS, Tirukkalukkundram Road,
Fisherman Colony, Mahabalipuram, Salavankuppam,
Tamil Nadu – 603104.
E-mail: calmamallapuram2@gmail.com | Ph: 044-27442223

8 JSR Infra Developers Pvt. Ltd.

Represented by its Managing Director,
26VV+7VM, VijayaRaghava Road,
Drivers Colony, T. Nagar,
Chennai – 600017.
E-mail: admin@jszinfraa.com | Ph: +91 44 28152840

... Respondent(s)


DISTRICT COLLECTOR
CHENGALPATTU

AN ADDITIONAL REPORT FILLED BY THE DISTRICT COLLECTOR,
CHENGALPATTU, THIRD RESPONDENT

I, D. Sneha, I.A.S, Daughter of Mr K.M.Divakaran, aged about 33 years, presently serving as District Collector, Chengalpattu, having office at District Collector's Campus, Chengalpattu, do hereby solemnly affirm and sincerely state as follows :-

1. It is submitted that the Mallai Water Bodies Protection & Preservation Association (Represented by its Secretary, Mr.V.Kittu) has filed this Original Application No.30 of 2025 (SZ) before the Hon'ble National Green Tribunal, Southern Zone, Chennai seeking the following reliefs:-

"a. Direct the Respondent Authorities to restore all the water bodies adjacent to East Coast Road at Chengalpet district and more specifically the Sollaipoigai water body (Pond) situated at the north-western side of the East Coast Road at Mahabalipuram Township, Chengalpet district, Thirukazhakundram Taluk.

b. Direct the Respondent Authorities to re-align the East Coast Road or lay the road by constructing a bridge over all the water bodies situated at Chengalpet district while constructing the East Coast Road.

c. Pass such further or other Orders as this Hon'ble Tribunal deems fit and necessary given the facts and circumstances of the given case and thus render justice."

2. The above matter came up for hearing before this Hon'ble Tribunal on 27.06.2025 and the following order was passed:

"1. The reports of the National Highways Authority of India (NHAI) and the Ministry of Environment, Forests and Climate Change (MoEF&CC) are filed.

2. The learned counsel appearing for the applicant would state that there was a natural spring in existence in the water body which is now closed by the NHAI for their project. However, the


DISTRICT COLLECTOR
CHENGALPATTU

same was not pleaded in the application and it is mentioned for the first time today.

3. While looking at the facts, it appears that a portion of the water body has been utilized by the NHAI for the construction of the bridge.

4. The request of the applicant is for the lake to be deepened so as to restore the affected area to its original capacity.

5. In this regard, we direct the District Collector - Chengalpattu to examine these aspects and file a report with reference to the earlier proceedings of the District Collector - Kancheepuram dated 18.06.2019.

6. Post the matter on 28.07.2025 under the caption "For Admission".

3. It is respectfully submitted in compliance with the above direction, the respondent has filed a Status Report dated 18.09.2025 before this Hon'ble Tribunal. Subsequently, when the matter was further heard on 19.09.2025, this Hon'ble Tribunal passed the following order:

"a. Today, Mr. S. Sarvanan, the learned counsel entered appearance on behalf of Respondent No.8 and sought time to file the response.

b. The status report of the District Collector, Chengalpattu District (Respondent No.3) is filed. However, the District Collector is directed to file an additional report along with copies of the relevant revenue records, namely the 'A' Register, FMB Sketch, etc.

c. Post the matter on 25.11.2025 under the caption."

4. It is respectfully submitted that, as per the report of the Sub Collector, Chengalpattu, in her letter Na.Ka.No.2668/2025/A2 dated 21.08.2025, the subject land, as recorded in the UDR "A" Register, Survey No.124, is classified as "Government Poromboke - Poigai (Pond)" to an extent of 2.54 Hectares. In the adangal it is noted as "Poigai Thangal". Although the village field map was subsequently subdivided as Survey


DISTRICT COLLECTOR
CHENGALPATTU

No.124/1 (2.37 Hectares) and 124/2 (0.17 Hectares), the classification as "Poigai Thangal" continues to remain unchanged in both the "A Register" and the Adangal records. In compliance with the order of this Hon'ble Tribunal dated 19.09.2025, the copies of the relevant revenue records relating to Survey No.124 of No.53 Mamallapuram Village—namely the SLR (1961), the "A" Register, Adangal and the FMB Sketch—are enclosed herewith and annexed to this report.

In view of the foregoing submissions, I respectfully pray that this Hon'ble Tribunal may be pleased to accept the facts set out herein and pass such further orders as may be deem fit and proper in the circumstances of the case.

Solemnly affirmed at Chengalpattu
on this the 24th day of Novemebr 2025
and signed in my presence.


District Collector
Chengalpattu.
Before me